

File No. 15(6)2017/FLRS/RCD/FSSAI
Food Safety and Standards Authority of India
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated the 24th May, 2019

Subject: - Issue of FSSAI License and Registration in case of unattended applications - reg.

As per clause 2.1.4 and 2.1.6 of FSS (Licensing and Registration of Food Businesses) Regulations, 2011, if a license is not issued within 60 days or the applicant has not received any intimation of inadequacy, then the applicant may commence his food business and the concerned licensing Authority shall not deny the applicant to commence such business. Similarly, in case of petty Food Businesses, as per clause 2.1.1, if registration is not granted, or denied, or inspection not ordered within 7 days or no decision is communicated within 30 days, the petty food business operator may start its business.

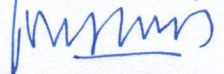
2. FSSAI has received representations from Food Business Operators regarding non-issuance or non-processing of their License/Registration applications within stipulated timeframe as prescribed in FSS Act 2006 and Rules and Regulations made thereunder. This causes undue inconvenience and delays in commencing food businesses by FBOs.

3. The above matter was taken up with States/UTs and subsequently placed before the Central Advisory Committee in its 25th meeting held on 13th April 2019. It has been decided to issue License/Registration in case of unattended applications beyond the prescribed timeframe as under:

- a) **Issue of Registration** on the 8th day of filing of application, if no action has been taken by Registering Authority in 7 days from the date of submission of application for registration.
- b) **Issue of License** on the 61st day of filing of completed application, if no action has been taken by Licensing Authority on application for licence after issuance of Application ID (based on completed application) for 60 days. Also, if any application for licence remains unaddressed in DO's bin for more than 75 days, License will be issued on the 76th day of filing of initial application.
- c) **Rejection of FBOs' application** on the 31st day from the day application is sent back to FBO for replying to the queries asked by Licensing Authority and the FBOs fail to reply within 30 days.

4. This has come into force on 30th April 2019 and necessary provision in this regard has been made in the online Food Licensing and Registration System (FLRS). Licensing/Registering Authorities can view the issued Licenses/Registration through FLRS Dashboard. However, FSSAI will also provide the details of such Licenses/Registration Certificates to Commissioners of Food Safety of all States/UTs for necessary action.

Yours sincerely



(Parveen Jargar)

Joint Director (RCD)

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To,

Commissioners of Food Safety of all States/UTs
Head (IT) - for uploading on FSSAI website

Copy for info -

PA to CEO, FSSAI